



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 03 Dispur, Friday, 1st January, 2021, 11th Pausa, 1942 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 1st January, 2021

No.LGL.62/2004/Pt-I/55.- In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Assam is hereby pleased to make the following rules further to amend the Assam Language Officers Service Rules, 1990, hereinafter referred to as the principal Rules, in the manner hereinafter appearing namely :-

- | | | |
|-------------------------------------|----|---|
| Short title and commencement | 1. | (1) These rules may be called the Assam Language Officers Service (Amendment) Rules, 2020. |
| | | (2) They shall come into force on the date of their publication in the Official Gazette. |
| Amendment of the enabling provision | 2. | In the principal Rules, in the enabling provision, for the words "Translation Wing", the words "Official Language Wing" shall be substituted. |
| Amendment of rule 2 | 3. | In the principal Rules, in rule 2.- |
| | | (i) after clause (c), the following new clause (cc) shall be inserted, namely :- |
| | | "(cc) "Senior Language Officer" means the Senior Language Officer (Assamese) and Senior Language Officer (General) and any other Senior Language Officers as may be appointed under these rules;" |
| | | (ii) for clause (i), the following shall be substituted, namely :- |

“(i) “Official Language Wing” means the merged establishments of the erstwhile Language Wing of the Legislative Department constituted for translation of State Acts, Ordinances, Statutory Rules, Orders etc. under the Assam Language Officers Service Rules, 1990 and the Assam Official Language (Translation of Central Laws) Commission created vide Government's sanction No. I.GT.187/78/Pt.1/46 Dated Dispur, the 21st February, 1987, which have been merged vide Government's Notification No. I.G.L. 62/2004/Pt-1/54 Dated Dispur the 11th December, 2020 and which is responsible for translation of State Acts, Ordinances, Statutory Rules, Orders, Central Acts etc., into Assamese, Bengali and Hindi and also includes translation from Hindi into Assamese/English of Selected Judgements of the Uchhatam and Uchha Nayalaya Patrika of Bidhi Sahitya Prakashan of the Legislative Department, Government of India;”

Amendment of 4.
rule 3

In the principal Rules, in rule 3.-

(i) in sub-rule (1),-

(a) for the word and figure “Schedule-1”, the word “Schedule” shall be substituted.

(b) in between the words “Language Officer” and “and Chief Language Officers”, the punctuation mark and words, “Senior Language Officers” shall be inserted.

(ii) in sub-rule (2),-

(a) in between the words “Chief Language Officers” and “and Language Officers”, the punctuation mark and words, “Senior Language Officers” shall be inserted.

(b) for the word and figure “Schedule-II”, the word “Schedule” shall be substituted.

Amendment of 5.
rule 4

In the principal Rules, in rule 4, in between the words “Language Officers” and “and Chief Language Officers”, the punctuation mark and words, “Senior Language Officers” shall be inserted.

Amendment of 6.
rule 5

In the principal Rules, in rule 5, in between the words, “Language Officer” and ‘or’, the punctuation mark and words, “Senior Language Officer” shall be inserted.

Amendment of 7.
rule 6

In the principal Rules, in rule 6, in between the words “Language Officer” and “or”, the punctuation mark and words, “Senior Language Officer” shall be inserted.

Substitution of 8.
rule 7

In the principal Rules, for rule 7, the following shall be substituted, namely :-

“Promotion 7. The posts of Chief Language Officers may be filled up by promotion from amongst the Senior Language Officers and the

posts of Senior Language Officers may be filled up by promotion from amongst the Language Officers subject to fulfillment of the following conditions, namely :-

- (1) Senior Language Officers with Law Degree and Assamese, Bengali or Hindi, for the respective category of Chief Language Officers, as one of the subjects in the Degree Course and having at least two years experience as Senior Language Officer in the respective language, shall be eligible for promotion to the post of Chief Language Officer.
- (2) Language Officers with Law Degree and Assamese, Bengali or Hindi for the respective category of Senior Language Officers, as one of the subjects in the Degree Course and having at least three years experience as Language Officer in the respective language, shall be eligible for promotion to the post of Senior Language Officer.
- (3) In the absence of any suitable Senior Language Officer for promotion to the post of Chief Language Officer and in the absence of any suitable Language Officer for promotion to the posts of Senior Language Officer, the posts of Chief Language Officer and the Senior Language Officer respectively shall be filled up by direct recruitment through the Commission.

Amendment of 9.
rule 8

In the principal Rules, in rule 8, in sub-rule (2), for the words "cadre of Chief Language Officer", the words "cadres of Chief Language Officer and Senior Language Officer" shall be substituted.

Amendment of 10.
rule 9

In the principal Rules, in rule 9, in sub-rule (1), in between the words "Language Officers" and "and Chief Language Officers", the punctuation mark and words, "Senior Language Officers" shall be inserted.

Amendment of 11.
rule 10

In the principal Rules, in rule 10, for the figure "35" appearing in between the words "more than" and "years", the figure "38" shall be substituted.

Amendment of 12.
rule 11

In the principal Rules, in rule 11, the existing clause (iv) shall be renumbered as clause (v) and the following new clause (iv) shall be inserted, namely :-

"(iv) For the post of Senior Language Officer, the candidates must have Law Degree with either Assamese, Bengali or Hindi as one of the subjects in Degree Course for the respective category of Senior Language Officer and must have standing practice as an Advocate at least for two years.

Amendment of 13. In the principal Rules, in rule 13, the existing provision shall be renumbered as sub-rule (1) and thereafter, the following sub-rule (2) rule 13 shall be inserted, namely :-

“(2) Notwithstanding anything contained in these rules, the services and posts of the Language Officers and the Senior Language Officer of the Assam Official Language (Translation of Central Laws) Commission, as they exist as on the date of merger of the said Commission with the Language Wing of the Legislative Department into one establishment shall be deemed to have been absorbed under these rules with effect from the date of such merger and shall be regulated under the provisions of the Assam Language Officers Service Rules, 1990, as amended by these rules.

Substitution of 14. In the principal Rules, for the existing Schedule-I and Schedule-II, Schedule-I and Schedule-II the following Schedule shall be substituted, namely :-

“SCHEDULE
[Sec rule 3(1) & (2)]

| Posts | Cadre Strength | Scale of Pay (Rs.) | Grade Pay (Rs.) |
|--|----------------|--------------------|-----------------|
| Class-I | | | |
| (a) Chief Language Officer, (Assamese) | 1 | 30,000 110,000 | 13900 |
| (b) Chief Language Officer (General) | 1 | 30,000 110,000 | 13900 |
| Class-II (Senior Grade) | | | |
| (a) Senior Language Officer (Assamese) | 2 | 30,000 110,000 | 12700 |
| (b) Senior Language Officer (General) | 1 | 30,000 110,000 | 12700 |
| Class- II (Junior Grade) | | | |
| (a) Language Officer, (Assamese) | 5 | 22,000 97,000 | 11800 |
| (b) Language Officer, (Bengali) | 2 | 22,000 97,000 | 11800 |
| (c) Language Officer, (Hindi) | 1 | 22,000 97,000 | 11800 |

S. M. BUZAR BARUAH,
Commissioner & Secretary to the Government of Assam,
Legislative Department.